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FS-D(P&C) 1-2-2005 37/C

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE COMMISSIONER; FOOD, SUPPLIES & CONSUMER AFFAIRS
K-BLOCK, VIKAS BHAWAN, NEW DELHI-110002.

F.3(34)/2005/F&S/P&C/BS/564-579

Dated:- 31st Jan 2006

To

The Assistant Commissioners of all the Districts,
F&S Department
New Delhi.

Sub: Notification of the Delhi Specified Articles(Regulation of Distribution)
(Amendment), Order, 2005.

Sir,

The above mentioned order has been notified vide this branch order number F.3 (34)/2005/F&S/P&C/410 dated 30.1.06 and the same has come into force with the date of notification. The sub clause of 5 of Clause 3 of Delhi Specified Articles(Regulation of Distribution) Order 1981 has been amended by substituting the following sub clause :-

"(5) Every authorization issued under this clause will be in Form B in the case of an authorized wholesaler and in Form C in case of a Fair Price Shop holder, which shall be valid for a period of three years from the date of issue. The fees specified below shall be chargeable in respect of the authorizations, namely:-

(a) for issue of authorization:-

A. Wholesaler - Two thousand rupees. B. Fair Price Shop - One thousand rupees.

(b) for renewal of authorization:-

A. Wholesaler - One thousand rupees. B. Fair Price Shop- Five hundred rupees.

(c) for issue of duplicate authorization:-

A. Wholesaler - Five hundred rupees. B. Fair Price Shop- Two hundred fifty rupees.

In this connection, I am directed to request you to instruct all the authorization holders under your control to apply for renewal of their authorizations within two months time from the date of notification failing which the same will be treated as expired. The renewal of the authorizations should be done on the line of renewal of license of KOD.

This may be given TOP PRIORITY.

Yours faithfully,

(Signature)

(HARISH TYAGI)

FOOD & SUPPLIES OFFICER (P&C)

Dated:- 31st Jan 2006

F.3(34)/2005/F&S/P&C/BS/564-579

Copy forwarded to the:-

1. CWM/ all Addl. Secretaries/Jt. Secretary, F&S Department.
2. PA to CFS.
3. Guard file.

1/P&C
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7. Allocated file

of Branch of IS/P&C
Diary No. 344...
31 JAN 2006
F&S Dept.

72/c

36/c

(TO BE PUBLISHED IN PART IV OF DELHI GAZETTE EXTRAORDINARY)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
FOOD SUPPLIES & CONSUMER AFFAIRS DEPARTMENT
'K' BLOCK, VIKAS BHAWAN, NEW DELHI - 110002.

No. F.3 (34)/2005/F&S/P&C/410

Dated: the 30th Jan., 2006.

ORDER

Whereas the Lt. Governor of the National Capital Territory of Delhi is of the opinion that it is necessary and expedient so to do for maintaining supplies and for securing equitable distribution of some of the essential commodities in the National Capital Territory of Delhi.

Now, therefore, in exercise of the powers conferred by sub section (2)(d) of Section 3 of the Essential Commodities Act, 1955 (10 of 1955), read with the Government of India, Ministry of Agriculture and Irrigation (Department of Food) Order GSR 800 dated the 9th June, 1978 and Ministry of Industry and Civil Supplies (Department of Civil Supplies and Co-Operatives) Order S.O. 681(E) dated the 30th November, 1974, the Lt. Governor of the National Capital Territory of Delhi, hereby makes the following Order to amend the Delhi Specified Articles (Regulation of Distribution) Order, 1981, namely: -

Short title and commencement

1. (1) This Order may be called the Delhi Specified Articles (Regulation of Distribution) (Amendment) Order, 2005.
- (2) It extends to the whole of the National Capital Territory of Delhi.
- (3) It shall come into force with immediate effect.

Amendment of clause 3.

2. (1) In the Delhi Specified Articles (Regulation of Distribution) Order, 1981, in clause 3, for sub-clause (5), the following sub-clause shall be substituted, namely :-

"(5) Every authorization issued under this clause will be in Form B in the case of an authorized wholesaler and in Form C in case of a Fair Price Shop holder, which shall be valid for a period of three years from the date of issue. The fees specified below shall be chargeable in respect of the authorizations, namely:-

- (a) for issue of authorization:-
 - A. Wholesaler - Two thousand rupees.
 - B. Fair Price Shop - One thousand rupees.
- (b) for renewal of authorization:-
 - A. Wholesaler - One thousand rupees.
 - B. Fair Price Shop - Five hundred rupees.
- (c) for issue of duplicate authorization:-
 - A. Wholesaler - Five hundred rupees.
 - B. Fair Price Shop - Two hundred fifty rupees.

By order and in the name of the
Lt. Governor of the National
Capital Territory of Delhi

(G.L. MEENA)

JOINT SECRETARY
FOOD & SUPPLIES DEPARTMENT



350

Copy forwarded to the following for information and necessary action:-

1. Secretary to the Govt. of India, Ministry of Consumer Affairs, Food & Public Distribution, Krishi Bhawan, New Delhi.
2. Secretary to the Govt. of India, Ministry of Home Affairs, New Delhi.
3. Secretary to L.G./O.S.D. to C.S./Secretary to MFS, Delhi.
4. Secretary, Law and Judicial Department, GNCT of Delhi.
5. All Addl. Commrs./Jt. Commrs. F&S Department, GNCT of Delhi.
6. All Assistant Commissioners of the Districts of F&S Department.
7. All FSOs, F&S Department, Delhi.
8. General Administration Department Govt. of Delhi (2 copies) with Hindi version for publication in Delhi Gazette Extra-ordinary with the request that 10 copies of Gazette may kindly be sent to this Department for official use.
9. Directorate of Information and Publicity, Govt. of NCT of Delhi.
10. Director of Prosecution, GNCT of Delhi.
11. Secretary, Delhi Legislative Assembly, Old Secretariat, Delhi.
12. Commissioner of Police, Delhi.
13. Divisional Commissioner, Delhi.
14. Registrar Delhi High Court, New Delhi
15. District & Session Judge, Tis Hazari, Patiala House, Karkardooma & Rohini Courts, Delhi.
16. PS to Finance Secretary, GNCT of Delhi.
17. PA to CFS.


(G.L. MEENA)
JOINT SECRETARY (P&C)